

J
ITEM NO.2

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CRL.) NO(s). 94 OF 2013

ATUL KUMAR SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA & ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T., stay of arrest and office report)

Date: 31/05/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA
HON'BLE MR. JUSTICE MADAN B. LOKUR
(VACATION BENCH)

For Petitioner(s) Mr. C.D. Singh, Adv.
Ms. Sakshi Kakkar, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

After some arguments counsel for the petitioner sought permission to withdraw this Writ Petition with liberty to the petitioner to approach the High Court for redressal of his grievances.

The Writ Petition is dismissed as withdrawn.

|(Neetu Khajuria)

|(Sneh Bala Mehra)

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|Sr.P.A.

|Court Master

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